

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

**CRIMINAL MISC.APPLICATION (FOR EXTENSION OF INTERIM RELIEF)
NO. 1 of 2022**

In

R/CRIMINAL MISC.APPLICATION NO. 16743 of 2022

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RAMAN PILLAI BHASKAREN NAIR SHREEKUMAR (R.B.SREEKUMAR)

Versus

STATE OF GUJARAT

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Appearance:

for the PETITIONER(s) No.

MR KALPESH N SHASTRI(1739) for the PETITIONER(s) No.

PUBLIC PROSECUTOR for the RESPONDENT(s) No.

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CORAM:HONOURABLE MR. JUSTICE ILESH J. VORA

Date : 14/11/2022

IA ORDER

1. This application is filed under Section 439 of the Code, by the applicant, seeking interim regular bail and/or extension of interim regular bail granted by this Court in connection with an offence registered with DCB Police Station, Ahmedabad for the offences punishable under Sections 468, 471, 194, 211, 218 and 120B of IPC.
2. Heard learned counsel Mr. Yogesh Ravani for the applicant and Mr. Mitesh Amin, assisted by Mr. Dhawan Jayswal, learned APP for the respondent State.

3. Mr. Ravani, learned counsel would submit that during the interim bail granted vide order dated 28.09.2022, the applicant was in receipt of chargesheet case papers and thereafter, regular bail application is filed on 07.10.2022, before the City Sessions Court at Ahmedabad. He would further submit that during the proceedings of the bail application, the matter was adjourned on 11.10.2022, 17.10.2022, 21.10.2022 and lastly, the argument of both the parties concluded on 11.11.2022 and now the matter kept for order by the City Sessions Court. In such circumstances, learned counsel Mr. Ravani submit that while on interim bail, the applicant has not misused his liberty and considering the age of the applicant, he may be either enlarged on interim bail for a period of 3 weeks or order may be passed by extending earlier order.
4. Mr. Mitesh Amin, learned PP vehemently opposed the prayer of interim bail and submitted that presently, no proceedings is pending before this court and therefore, question does not arise either to grant interim bail or to extend the earlier order of interim bail. In such circumstances, he would submit that no case is made out to exercise discretionary power.

5. Having heard the learned counsel for the respective parties. The applicant herein has been granted interim bail till 15.11.2022 and during his tenure, he has not misused the liberty granted by this Court and complied the bail conditions. In such circumstances, when his regular bail application is pending before the Sessions Court, which is kept for order and considering the peculiar facts and circumstances of the present case, I am inclined to exercise discretion enlarging the applicant on interim bail for a further period of 10 days on the same terms and conditions.
6. In view of the aforesaid, present application is disposed of. Direct service is permitted.

P.S. JOSHI

(ILESH J. VORA,J)

THE HIGH COURT
OF GUJARAT

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